



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 7] HYDERABAD, SATURDAY, SEPTEMBER 19, 2020.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature, received the assent of the Governor on the 19th September, 2020 and the said assent is hereby first published on the 19th September, 2020 in the Telangana Gazette for general information:—

**ACT No. 7 OF 2020.**

**AN ACT FURTHER TO AMEND THE TELANGANA  
PANCHAYAT RAJ ACT, 2018.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-first Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Panchayat Raj (Amendment) Act, 2020.

Short title  
and  
commence-  
ment.

[1]

A. 79 (RSN)

(2) It shall come into force on such date, as the Government may, by notification in the Telangana Gazette, appoint.

Insertion  
of new  
section  
65A.

2. In the Telangana Panchayat Raj Act, 2018, after section 65, the following new section shall be inserted, namely:-

Act 5 of  
2018.

“Mutation by  
Registration  
Department  
through online  
mode in Dharani  
portal.

65A. (1) The Sub-Registrar shall instantly update the Record of Rights with changed details of transferred Non-agricultural Property as mentioned in Registered Sale Deed, Gift, Succession or through any other method of Law, in Gram Panchayat records through Dharani portal, on payment of fee as prescribed by Government.

**Explanation :** “Dharani” means the digital platform created and maintained for the purpose of Record of Rights.

(2) The transferor of the property shall produce a No Due Certificate from Gram Panchayat and such other authorities that Government may prescribe for the purpose of registration.

(3) Sub-Registrar shall verify the identity of seller, purchaser and all persons in case of succession, as prescribed by Government.

(4) The Records of Rights of properties in Gram Panchayats shall be integrated with Registration Department on their online portal as prescribed by the Government.”.

**A. SANTHOSH REDDY,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.